CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
SOUTH ZONAL BENCH
CHENNAI

Appeal No.E/491/2008
[Arising out of Order-in-Appeal No.103/2008-CE (SLM) dated 12.8.2008 passed by the Commissioner of Central Excise (Appeals), Salem]

Arul Fabrics — Appellant

Versus

Commissioner of Central Excise, Salem — Respondent

Appearance:

Shri S. Muthuvenkatraman, Advocate
For the Appellant

Shri S. Govindarajan, AC (AR)
For the Respondent

CORAM :

Hon'ble Shri D.N. Panda, Judicial Member
Hon'ble Shri Madhu Mohan Damodhar, Technical Member

Date of hearing / decision : 15.02.2017

FINAL ORDER No. 40248/2017

Per D.N. Panda

We do not consider it productive to proceed with the appeal raising duty demand of Rs.2,28,503/-. Accordingly, that is dismissed in so far as levy of duty is concerned.

2. In so far as penalty is concerned, to reduce the litigation penalty is waived. Only to this extent, appeal is allowed.

(Dictated and pronounced in open court)

17/02/17
(Madhu Mohan Damodhar)
Technical Member

17/2/2017
(D.N. Panda)
Judicial Member

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Customs, Excise & Service Tax Appellate Tribunal

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